

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 821 of 2020

Dr. Ravindra Kumar @ Ravindra Kumar Ravi .....Petitioner

Vs.

The State of Jharkhand .....Opposite Party

---

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

---

For the Petitioner : Mr. Rajiv Nandan Prasad, Advocate

For the State : Mr. Sandip Kumar Burnwal, APP

---

Order No. 04

Dated 25<sup>th</sup> June, 2020

Heard the learned counsel for the respective sides.

The petitioner apprehends his arrest in connection with Pratappur P.S. Case No. 141 of 2019, pending in the Court of learned Sub Divisional Judicial Magistrate, Chatra.

It has been alleged that the wife of the informant had given birth to a child in the clinic of the petitioner. The petitioner had demanded more money which could not be fulfilled at which the petitioner had cut the nerve of his wife which resulted in her death.

Pursuant to the order dated 13.02.2020 passed by this Court, the petitioner has filed a supplementary affidavit from which it appears that he is a qualified Homeopathic Doctor. The allegation reveals that he was carrying on operation which was contrary to the degree which he had obtained.

In such circumstances therefore, I am not inclined to extend the privilege of anticipatory bail to the petitioner. Accordingly, the prayer for anticipatory bail made by the petitioner is rejected.

(RONGON MUKHOPADHYAY,J.)